

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI**

**O. A. No. 134 OF 2021 (SZ)**

**IN THE MATTER OF:**

Solomon Raja,  
Chromepet,  
Chennai.

... Applicant(s).

**Versus**

The District Collector,  
Chengalpet District,  
Chengalpet and Ors.

... Respondent(s).

**REPORT FILED BY TAMBARAM CORPORATION**

I, R.Alagumeena, working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

1. I am the Commissioner of the Tambaram City Municipal Corporation, the tenth respondent herein.
2. Pursuant to the previous report dated 02-09-2022, the Respondent herein submits the following.
3. The process of serving form-3 notice was undertaken by Tambaram City Municipal Corporation and the Notice was published in the Regional Dailies namely "Thina Thanthi" on 09-08-2022 in Tamil and "Times of India" on 09-08-2022 in English mentioning Survey Numbers 391 and 392/1 of Thiruneermalai Village. As per the Revenue records, the S.No. 391 is classified as "Neer Pidippu" (Water catchment area) and the S.No. 392/1 is classified as "Veeraraghavan Eri" (Lake). The 21 days granted in the notice published as above, ended on 31-08-2022.

4. After the publication of the above notices, around 30 occupiers have submitted a reply with documents on 12-08-2022 stating that their houses are situated in S. No 391, Thiruneermalai Village and that the said land is not a Water\_Body.
5. In reply, Tahsildar has reported in letter Roc.No.3002/2022/B1, dated.29.10.22 that the survey no.391 has been classified as "Neer Pidippu" as per "A" Register of Revenue Record and rejected their claim. Based on the Tahsildar report, the encroachers petition was rejected by Tambaram City Municipal Corporation vide Roc.No.119/2022/F1, dated.14.11.2022.
6. In the meanwhile, a co-ordination meeting to evict the encroachments from the S. No 392/1 & 391, was conducted on 01.09.2022 with the officials; Revenue Divisional Officer, Thasildar, Police, Tamil Nadu Urban Habitat Development Board and TANGEDCO. Tahsildar, Pallavaram expressed willingness to render assistance during the eviction process.
7. The Veeraragavan Eri was a lake which had irrigated around 37 acres of land under its ayacuts and it has been owned by the PWD (WRD). Hence, the authority to take action as against the encroachments on lake / river is the PWD under Tamil Nadu Protection of Tanks and Eviction of Encroachments Act 2007 (Tamil Nadu Act 8 of 2007) and Tambaram City Municipal Corporation is ready and willing to render assistance by men and machinery to carry out the work of removal of encroachments.
8. It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.134 of 2021 and thus render justice.

## VERIFICATION

I, R.Alagumeena, Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 13th day of March, 2023.

*R. Alagumeena*

Commissioner,  
Tambaram City Municipal  
Corporation.

*Belovana*

*S. Ram Senthil Kumar*

S. RAM SENTHIL KUMAR  
ADVOCATE, E. No. 2522/06  
# DS, 31/15, 1st Main Road,  
Gandhi Nagar, Adyar,  
Chennai - 600 020

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**REPORT**

**M/S.P.SRINIVAS (828/1994)  
R.PURUSHOTHAMAN (263/2011)  
S.ANBUROSE(76/2020)**

**COUNSEL FOR 3<sup>RD</sup> RESPONDENT.**

**Cell No. 9940118337**